

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 640/TT/2025

Subject : Petition for truing up of the capital expenditure for the 2019-24 tariff period and determination for the 2024-29 tariff period in respect of 'Non-ISTS 400 kV Transmission Lines carrying ISTS Power [S/C LILO of 400 kV D/C Durgapur (PG)-Jamshedpur (PG) at DSTPS; S/C LILO of 400 kV D/C Maithon (PG)-Ranchi (PG) at RTPS, D/C 400 kV DSTPS-RTPS, D/C 400 kV RTPS-Ranchi (PG)] of Damodar Valley Corporation.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and 5 Others.

Date of Hearing : **19.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Shrivastava, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Shri Adarsh Singh, Advocate, DVC

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that some new developments have taken place with reference to the subject matter in Petition No. 640/TT/2025, which have been placed on record vide affidavit dated 13.3.2026 as per the Commission's direction. He further submitted as under:

- a) After the amendment in the Grid Code Regulations in 2017, the intra-State lines covered under the said Petition are treated as the ISTS lines due to the fact that these lines are carrying a greater quantum of ISTS power and are included in the PoC pool.
- b) The APTEL in judgment dated 15.9.2025 in Appeal No. 275 of 2015, filed by the consumers, *inter alia*, while examining the issue of T&D Charges for the command area, observed that certain transmission lines of DVC carrying inter-State power ought to be treated as a part of the ISTS even for the period prior to 2017.



- c) Aggrieved with the APTEL's judgment dated 15.9.2025 in Appeal No. 275 of 2015, the Petitioner has preferred Civil Appeal Nos. 13634-13636 of 2025 before the Hon'ble Supreme Court. The Hon'ble Supreme Court vide order dated 25.11.2025 has directed that "Till the next date of hearing, final orders may not be given effect to".
- d) Therefore, the tariff order in the matter may be passed subject to the final outcome of the proceedings pending before the Hon'ble Supreme Court in Civil Appeal Nos. 13634-36 of 2025.
- e) The OCC meeting of the Eastern Region held on 21.1.2026 at Kolkata, wherein DVC requested certification of the lines as non-ISTS lines carrying ISTS power. In the said meeting, DVC was advised that the availability of the non-ISTS lines will be certified at ERPC, once CEA confirms that the lines are carrying ISTS power as required for such certification. Accordingly, DVC vide letter dated 11.3.2026 has requested CEA for the issuance of the requisite certification in respect of the said lines, confirming them as non-ISTS lines carrying ISTS power for the 2019-24 and 2024-29 tariff periods. The CEA Certificate will be placed on record as soon as the Petitioner receives the same.
3. None appeared on behalf of the Respondents, and no reply has been filed despite notice(s).
4. After hearing the learned counsel for the Petitioner, the Commission directed as under:
- (i) Pursue the certification of the relevant/ concerned transmission lines as non-ISTS lines carrying ISTS power for the 2019-24 and 2024-29 tariff periods with the CEA and submit the same.
- (ii) The Respondents, as a last opportunity, to file their replies/ written submission, if any, within two (2) weeks, with an advance copy to the Petitioner, who may file its rejoinder/ written submission, if any, within a week, thereafter.
5. The Petitions will be listed for hearing on **14.5.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

